

**CA. S. Prabhu**

Insolvency Professional

IBBI Reg. No. IBBI/IPA-001/IP-P01275/2018-2019/11948

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of

M/s. TRADEINOX INDUSTRIES LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	M/s. TRADEINOX INDUSTRIES LIMITED
2	Date of incorporation of corporate debtor	16 th October, 1998
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52520TG1998PLC030344
5	Address of the registered office and principal office (if any) of corporate debtor	Flat No.202, H.No.258/3RT Sarala Apartments, Sanjeeva Reddy Nagar Colony Hyderabad TG 500-038.
6	Insolvency commencement date in respect of corporate debtor	13 th January, 2021 Order of NCLT, Hyderabad Special Bench Court -I in CP(IB) No.229/7/HDB/2020 [order received by IRP on 18-01-2021]
7	Estimated date of closure of insolvency resolution process	12 th July, 2021 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. S. Prabhu Reg.No. IBBI/IPA-001/IP-P01275/2018-2019/11948
9	Address and e-mail of the interim resolution professional, as registered with the Board	CA.S.Prabhu (Insolvency Professional) M/s SPP&Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. e-mail: carpprabhu@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	CA.S.Prabhu (Insolvency Professional) M/s SPP&Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. e-mail: carpprabhu@gmail.com
11	Last date for submission of claims	1 st February, 2021.

M/s. SPP & Co., Chartered Accountants

No.27/9, NivedhVikas, Pankaja Mill Road, Puliyakulam, Coimbatore - 641 045.

T : +91 422 - 2319882, +91 94888 36000 E : carpprabhu@gmail.com, cirp@sppgroups.com

**CA. S. Prabhu**

Insolvency Professional

IBBI Reg. No. IBBI/IPA-001/IP-PO1275/2018-2019/11948

12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Tradeinox Industries Limited** on 13th January 2021 [CP(IB) No.229/7/HDB/2020]

The creditors of **M/s Tradeinox Industries Limited** are hereby called upon to submit their claims with proof on or before 01st February, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 18/01/2021

Place : **Coimbatore.****(CA. S.PRABHU)**

Name and Signature of Interim Resolution Professional

Published in Newspaper on 21/01/2021.

English - Financial Express (Telangana Edition)
Telugu - Nava Telangana (Hyderabad Edition).

M/s. SPP & Co., Chartered Accountants

No.27/9, NivedhVikas, Pankaja Mill Road, Puliyakulam, Coimbatore - 641 045.

T : +91 422 - 2319882, +91 94888 36000 E : carpprabhu@gmail.com, cirp@sppgroups.com

FORM A - PUBLIC ANNOUNCEMENT(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF****M/s. TRADEINOX INDUSTRIES LIMITED****RELEVANT PARTICULARS**

1	Name of corporate debtor	M/s. TRADEINOX INDUSTRIES LIMITED
2	Date of incorporation of corporate debtor	16th October, 1998
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52520TG1998PLC030344
5	Address of the registered office and principal office (if any) of corporate debtor	Flat No.202, H.No.258/3RT Sarala Apartments, Sanjeeva Reddy Nagar Colony, Hyderabad TG 500-038.
6	Insolvency commencement date in respect of corporate debtor	13th January, 2021 Order of NCLT, Hyderabad Special Bench Court -I in CP(IB) No.229/7/HDB/2020 [order received by IRP on 18-01-2021]
7	Estimated date of closure of insolvency resolution process	12th July, 2021 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. S.Prabhu Reg.No.IBBI/IPA-001/IP-P01275/2018-2019/11948
9	Address and e-mail of the interim resolution professional, as registered with the Board	CA.S.Prabhu (Insolvency Professional) M/s SPP & Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. E-mail: carpprabhu@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	1st February, 2021.
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Tradeinox Industries Limited** on 13th January 2021 [CP(IB) No.229/7/HDB/2020]

The creditors of **M/s Tradeinox Industries Limited** are hereby called upon to submit their claims with proof on or before **01st February, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

(CA.S.PRABHU)

Place : Coimbatore

Date : 20.01.2021

Name and Signature of Interim Resolution Professional

ఫారం-ఎ బహిరంగ ప్రకటన
(ఇన్సాల్యూన్స్ మరయు బ్యాంక్రప్సీ బోర్డ్ ఆఫ్ ఇండియా
(కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ)
రిగ్యులేషన్స్, 2016 లోని రిగ్యులేషన్ 6 క్రింద)

ట్రాడియింగ్స్ ఇండస్ట్రీస్ రిమిటెడ్ యొక్క రుణదాతలకు హెచ్చరిక

సంబంధిత వివరములు

1	కార్పొరేట్ దివాలా యొక్క పేరు	M/s. ట్రాడియింగ్స్ ఇండస్ట్రీస్ రిమిటెడ్
2	కార్పొరేట్ దివాలా ఇన్కార్పొరేషన్ అయిన తేది	16 th అక్టోబర్, 1998
3	కార్పొరేట్ దివాలా యొక్క ఇన్కార్పొరేటెడ్/సమాధి క్రింద అధిష్టించి	కమెరిల రిజిస్ట్రార్, హైదరాబాద్, తెలంగాణ
4	కార్పొరేట్ దివాలా యొక్క కార్పొరేట్ గుర్తింపు నెం./పరిమితి రుణ గుర్తింపు నెం.	U52520TG1998PLC030344
5	కార్పొరేట్ దివాలా యొక్క సమాధి కార్పొరేట్ దివాలా నిపుణుల మరయు ప్రధాన కార్యాలయ (పెన్షన్ ఇంట్) చిరునామా	ఫ్లాట్ నెం.202, ఇ.నెం.258/3RT సెగల్ అపార్ట్మెంట్స్, సెజ్ రిఫ్ సగర్ కాలనీ హైదరాబాద్, తెలంగాణ - 500038.
6	కార్పొరేట్ దివాలా యొక్క దివాలా ప్రారంభ తేది	13 th జనవరి, 2021 ఎన్.సి.ఎల్.టి అర్డర్, హైదరాబాద్ స్పెషల్ బెంచ్ కోర్ట్ - I లో CP(IB) No.229/7/HDB/2020] (ఉత్తర్వు కాపీ ఇ-మెయిల్ (IRP) ద్వారా 18-01-2021న అందుకున్నారు)
7	దివాలా తీర్మాన ప్రక్రియ ముగింపు తేది సుమారుగా	12th జూలై, 2021 [180 రోజులు ఇన్సాల్యూన్స్ ప్రారంభ తేది నుండి]
8	మద్దతుల తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.	CA. S. ప్రభు Reg.No.IBBI/PA-001/IP-P01275/2018-2019/11948
9	బోర్డు వద్ద నమోదైన విధిమూల మద్దతుల తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	CA.S.Prabhu (Insolvency Professional) M/s SPP & Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Pullyakulam, Coimbatore - 641 045. E-mail: carprabhu@gmail.com
10	మద్దతుల తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కోరిక చిరునామా మరియు ఇ-మెయిల్	
11	క్లియరులు దాఖలు చేయుటకు ఆఖరి తేది	01 st ఫిబ్రవరి 2021
12	మద్దతుల తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్సెక్షన్ (6ఎ) లోని క్లాజ్ (బి) క్రింద సేకరించిన క్రొత్త దివాలా వర్గీకరణ	NIL
13	తీర్మాన నిపుణులుగా గుర్తింపుకు ఒక్క తరగతిలోని క్లియర్ యొక్క అధిష్టించి ప్రతినిధులుగా వ్యవహరిస్తున్నారు (ఒక్కోక్క తరగతికి మూడు పేర్లు)	NIL
14	ఎ. సంబంధిత పాఠముల మరియు బి. అధిష్టించి ప్రతినిధులుగా లభ్యమగు వివరములు:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

ఈ బోర్డు ద్వారా తిరియతియడమయినా జాతీయ కమిషన్ లా ట్రెయినింగ్, హైదరాబాద్ బెంచ్ వారు

M/s. ట్రాడియింగ్స్ ఇండస్ట్రీస్ రిమిటెడ్ యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియ తేది 13th జనవరి, 2021, ఎన్.సి.ఎల్.టి అర్డర్, హైదరాబాద్ స్పెషల్ బెంచ్ కోర్ట్ - I లో CP(IB) No.229/7/HDB/2020].

కావున M/s. ట్రాడియింగ్స్ ఇండస్ట్రీస్ రిమిటెడ్ యొక్క క్లియర్మెంట్ కరడమయినా మద్దతుల తీర్మాన నిపుణుల చిరునామా ఆహ్వాన తిరిమి పేజీ నెం.10లోని చిరునామాకు 01st ఫిబ్రవరి 2021 లోగా తగిన నిరూపణలతో వారి క్లియరులు దాఖలు చేయమని కోరడమైంది.

అధిక రుణదాతలను కోరడమయినా వారి విరూపణను కమిషన్ ఎంజైన్ వద్దతి చేయమని కోరడమైంది, అతిర రుణదాతలందరు వారి విరూపణను తగిన పాక్షిముల హామీ ద్వారా లేదా ఎంజైన్ వద్దతి ద్వారా కూడా దాఖలు చేయమయింది.

పేజీ నెం. 12లో నమోదయిన ఒక తరగతికి చెందిన ఒక అధిక రుణదాత వారి అధిష్టించి ప్రతినిధి పేజీ నెం. 13లో నమోదయిన ముగింపు దివాలా నిపుణుల మద్దతి వారి ఇష్టానుసారముగా తిరియతియినా పాఠ-CA (ప్రత్యేక తరగతి) తరగతిలోని అధిష్టించి ప్రతినిధిగా వ్యవహరిస్తున్నా తిరియతియడమయింది.

తప్పకుండా సమాచారము లేదా అనుబంధ విరూపణను దాఖలు చేసినవారు ఇక్కడము

తేది: 20.01.2021

(CA.S.PRABHU)

ప్రతినిధి : కోటప్పారెడ్డి

పేరు మరియు పేరుకు యొక్క కార్పొరేట్ దివాలా ప్రసార నిపుణులతో